

GOVERNMENT OF INDIA
MINISTRY OF HOUSING & URBAN AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 5090

TO BE ANSWERED ON MARCH 27, 2018

AFFECTED PEOPLE DUE TO INFRASTRUCTURE PROJECTS

No. 5090 SHRI PRAHLAD SINGH PATEL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the number of people affected due to the construction of various National Highways and other infrastructural development projects leading to land acquisition from various people in Madhya Pradesh;

(b) whether any efforts have been made to rehabilitate those persons;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the steps taken under the Pradhan Mantri Awas Yojana in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING & URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (c): Ministry of Road Transport and Highways (MoRTH) has informed that acquisition of land for National Highway (NH) projects are linear in nature and in case of linear acquisition of land, number of displaced families in a particular village/town are negligible or nil. Even if a couple of families are required to be displaced, the amount of compensation is determined in accordance with the First

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Schedule, rehabilitation and resettlement in accordance with its Second Schedule and infrastructure amenities in accordance with its Third Schedule to the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013.

(d): In pursuance of the Government's vision of "Housing for All by 2022", the Ministry of Housing and Urban Affairs is implementing the Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] and providing assistance to States/Union Territories (UTs) in addressing the housing requirements of slum dwellers and other urban poor who do not own pucca house anywhere in the country.
